

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Application(s) Involved:

Central Excise Appeal No. 20700 of 2019

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-
MSC-385-2017-18 dated 25/03/2019 passed by
Commissioner of Central Tax , BELGAUM (APPEALS))

Minera Steel & Power Pvt Ltd

Sy No 9 131 Sultanpur Road Yarabanahalli
Village Sandur Taluk
BELLARY - 583115
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax And
Central Excise, Belgaum**

N0.71, Club Road, Belgaum
Belgaum - 590001
Karnataka

Respondent(s)

Appearance:

None

Smt. C.V. Savitha, Superintendent(AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order No. 20020 / 2020

Date of Hearing: 07/01/2020

Date of Decision: 07/01/2020

Per : S.S GARG

Learned counsel, on record, has sent a letter stating that they had filed a declaration in terms of the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 for resolution of the case and has

prayed that they may be allowed to withdraw the appeal. In view of the prayer, the appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **07/01/2020**)

(S.S GARG)
JUDICIAL MEMBER

Raja...